

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 130**

**IA(LB.C)/1469(CH)2023, IA(I.B.C)/108(CH)2021**  
**IA(I.B.C)/302(CH)2021, IA(I.B.C)/2696(CH)2023**  
**IA(I.B.C)/1235(CH)2022, IA(I.B.C)/2253(CH)2023**  
**IA(I.B.C)/864(CH)2023, IA(I.B.C)/973(CH)2022**  
**IA(I.B.C)/2252(CH)2023, IA(I.B.C)/283(CH)2024**  
**IA(I.B.C)/1253(CH)2024, IA(I.B.C)/1454 (CH)2024**

**In**  
**CP(IB) No. 300/Chd/Hry/2019**  
**(Admitted)**

**IN THE MATTER OF:**

**Karma holdings Pvt. Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**BR Knitwears Pvt. Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, 54(1), 66(1), 60(5), 43(1) r/w 44(1), 42, IBC 2016**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 08.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant/Liquidator in : Mr. Nahush Jain, Advocate**  
**IA(LB.C)/1469/2023, IA(I.B.C)/108/2021,**  
**IA(I.B.C)/302/2021, IA(I.B.C)/2696/2023,**  
**IA(I.B.C)/1235/2022, IA(I.B.C)/864/2023,**  
**IA(I.B.C)/973/2022, IA(I.B.C)/283/2024**  
**IA(I.B.C)/1253/2024,IA(I.B.C)/1454/2024**  
**and respondent in IA(I.B.C)/2253/2023**  
**and IA(I.B.C)/2252/2023.**

**For the applicant-EPFO in : None**  
**IA(I.B.C)/2253/2023,IA(I.B.C)/2252/2023**  
**and respondent in IA(I.B.C)/1454/2024**

**ORDER**

**IA(LB.C)/1469(CH)2023**

The convenience proforma has been filed vide diary No.01163/1 dated 21.11.2023. The same is taken on record. Let the matter be listed on 14.08.2024.

July 08, 2024  
Priyanka

**IA(I.B.C)/108(CH)2021**

This is an application has been filed under Section 66(1) of the Code. The learned counsel for the respondent No.1 has filed reply vide diary No.00240/3 dated 04.05.2023. The same is taken on record. There is no representation on behalf of the respondent Nos.2 and 3 as the file was not taken up from so many hearing. Therefore, in the interest of justice, learned counsel for the applicant is directed to inform the next date of hearing to respondent Nos.2 and 3 through email and place that copy of email with affidavit on record so that effective proceedings can take place against the respondent on the next date of hearing. If served, then learned counsel for the respondent Nos.2 and 3 are directed to file their reply within two weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 14.08.2024.

**IA(I.B.C)/302(CH)2021**

The compliance affidavit has been filed vide diary No.00486/4 dated 25.08.2023. The same is taken on record.

Learned counsel for the applicant is directed to serve the notice afresh of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book as well as copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the

notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area where the registered office of the respondents is situated.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 14.08.2024.

**IA(I.B.C)/2696(CH)2023**

This is an application filed under Rule 11 of the NCLT Rules, 2016 for placing on record the 15<sup>th</sup> progress report for the period 01.07.2023 to 30.09.2023. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/2696(CH)2023 stands disposed of accordingly.

**IA(I.B.C)/1235(CH)2022**

The present application has been filed by the Resolution Professional under Section 43 of the IBC, 2016 for seeking appropriate directions for avoidance of certain transactions entered by the Corporate Debtor and consequential directions along with supporting affidavit.

List of allegation made under Section 43 of IBC has been filed by the learned counsel for the applicant vide diary No.01731/2 dated 25.08.2023. The same is taken on record. Let the matter be listed for 14.08.2024.

**IA(I.B.C)/2253(CH)2023**

This is an application filed by the applicant-EPFO for condonation of delay under Section 5 of the Limitation Act, 1963 read with Section 238A of

the IBC, 2016. There is no representation on behalf of the applicant-EPFO. Let notice of this application be served on the respondents. Mr. Nahush Jain, Advocate appearing on behalf of the respondents is ready to accept the notice. Therefore, requirement of notice is dispensed with. Let reply be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List on 14.08.2024.

**IA(I.B.C)/864(CH)2023**

This is an application filed on behalf of the applicant-Liquidator seeking directions against the respondents. Since, the proceedings against the same respondents have been taken up in different IAs which are listed for today, therefore, learned counsel for the applicant-Liquidator wishes to withdraw the present application. At the request of learned counsel for the applicant-Liquidator, IA(I.B.C)/864(CH)2023 stands dismissed as withdrawn.

The connected papers and folders of IA(I.B.C)/864(CH)2023 be consigned to the Record Room.

**IA(I.B.C)/973(CH)2022**

The present application has been filed by the Resolution Professional under Section 66 of the IBC, 2016 for seeking directions for avoidance of certain transactions entered by the Corporate Debtor and consequential directions. This application is supported by an affidavit.

List of allegation made under Section 66 of IBC has been filed by the learned counsel for the Liquidator vide diary No.01728/2 dated 25.08.2023. The same is taken on record.

Let the matter be listed for 14.08.2024.

**IA(I.B.C)/2252(CH)2023**

This is an application filed by the applicant-EPFO under Section 42 of the IBC, 2016 r/w Section 60(5) and Rule 11 of the NCLT Rules, 2016 against the letter dated 24.04.2023 (Annexure A-4) of the Liquidator, refusing to accept the claims of the EPFO(Applicant). There is no representation on behalf of the applicant-EPFO. Let notice of this application be served on the respondents. Mr. Nahush Jain, Advocate appearing on behalf of the respondents is ready to accept the notice. Therefore, the requirement of notice is dispensed with. Let reply be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List on 14.08.2024.

**IA(I.B.C)/283(CH)2024**

This is an application filed under Rule 11 of the NCLT Rules, 2016 for placing on record the progress report for the period 01.10.2023 to 31.12.2023. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/283(CH)2024 stands disposed of accordingly.

**IA(I.B.C)/1253(CH)2024**

This is an application filed under Rule 11 of the NCLT Rules, 2016 for placing on record the progress report for the period 01.01.2024 to 31.03.2024. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/1253(CH)2024 stands disposed of accordingly.

**IA(I.B.C)/1454 (CH)2024**

This is an application filed by the applicant-Liquidator against the EPFO under Rule 11 of the NCLT Rules, 2016 for initiation of inquiry under Section 7A and passing of consequential order dated 28.03.2024 under Section 7Q

and 14B of Employee's Provident Fund and Misc. Provisions Act, 1952 & by respondent during liquidation in violation of moratorium.

Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area where the registered office of the corporate debtor is situated.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

List on 14.08.2024.

Sd/-

**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**